

(NRER) accounts has been reduced to 25% from 30%

- (iii) The guidelines covering Euro-issues and External Commercial Borrowing (ECB) have been liberalised.
- (iv) Money Market Mutual funds have been thrown open to the corporates and others.
- (v) The interest rates on term deposits over one year has been de-regulated to help banks attract more deposits and minimum maturity period reduced to 30 days.
- (c) Does not arise.

#### Cases under NDPS Act

2618. SHRI A. SAMPATH : Will the Minister of FINANCE be pleased to state :

(a) the number of cases registered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act since its enactment;

(b) the details of such cases, State-wise;

(c) the steps taken for the rehabilitation of the addicts;

(d) whether some cases of misusing of the NDPS Act has come to the notice of the Government; and

(e) if so, the steps taken by the Government to check the same?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). As per the information available, a Statement showing State-wise number of cases registered under NDPS Act from 1990 to 1995 is annexed. Available information for 1986 to 1989 is also given in the Statement attached. The State-wise break up is not available.

(c) Through the help of voluntary organisations, there are a number of drug awareness counselling and assistance centres and de-addiction-cum-rehabilitation centres to provide counselling, treatment and rehabilitation services to drug addicts all over the country.

(d) and (e). Some complaints have been received which, on enquiry, could not be proved. However, whenever misuse of powers by enforcement officials is proved, punitive action is taken. Human rights have also been included as a subject in the training curricula of enforcement agencies.

#### STATEMENT

Statewise no. of cases registered under NDPS Act, 1985.

State/U.T.		1990	1991	1992	1993	1994	1995
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	42	23	8	215	383	531
2.	Arunachal Pradesh	4	4	13	12	17	12
3.	Assam	32	183	96	198	116	73
4.	Bihar	32	354	373	124	189	54
5.	Goa	33	13	20	35	35	20
6.	Gujarat	24	23	19	209	279	251
7.	Haryana	144	107	132	151	136	94
8.	Himachal Pradesh	65	6	63	71	88	52
9.	J & K	13	19	41	36	41	55
10.	Karnataka	3	2	62	213	130	2
11.	Kerala	71	60	161	20	144	178
12.	Madhya Pradesh	49	42	96	741	1052	125
13.	Maharashtra	319	759	860	1388	659	414
14.	Manipur	45	121	372	323	894	149
15.	Meghalaya	18	2	34	39	87	76
16.	Mizoram	29	90	162	120	99	250
17.	Nagaland	52	84	94	114	75	49
18.	Orissa	4	1	15	91	206	5
19.	Punjab	45	90	103	319	300	377

1	2	3	4	5	6	7	8
20.	Rajasthan	93	134	113	197	403	171
21.	Sikkim	-	-	-	-	-	-
22.	Tamil Nadu	967	1438	3080	2468	2700	2368
23.	Tripura	5	1	1	15	30	38
24.	Uttar Pradesh	566	1053	6071	5646	5662	6359
25.	West Bengal	250	62	91	172	242	241
26.	Delhi	383	554	620	588	644	828
27.	Daman & Diu	-	-	-	-	-	-
28.	Pondicherry	-	69	6	4	1	5
29.	A&N Islands	-	4	3	1	3	3
30.	Lakshadweep	-	-	-	-	-	-
31.	D.N. Haveli	-	-	-	-	-	-
32.	Chandigarh	-	-	41	8	12	19
Total		3903	5298	12751	13518	14657	12799

Number of cases registered under NDPS Act, 1885

1986	1987	1988	1989
3228	1786	2080	7322

[Translation]

#### Export of Handicraft Items to USA

2619. SHRI SAHEBRAM SUKRAM BAGUL :  
SHRIMATI SUMITRA MAHAJAN :

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have signed any agreement with an American Company for the export of handicraft products to America;

(b) if so, the details thereof;

(c) whether the Government propose to formulate any scheme for export to Indian handicraft products to other countries also; and

(d) if so, he details thereof?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):  
(a) and (b). No agreement has been signed by the Government with an American Company for export of handicrafts product to America.

(c) and (d). Yes, Sir. The Government have the following schemes for export of Indian handicrafts to various countries including the U.S.A. :-

(i) Promotion of lesser-known crafts like embroidered goods including zari and zardoze, lace and lace goods, imitation Jewellery as well environment-friendly crafts like paper products and Jute handicrafts;

(ii) Exploration of non-traditional markets namely South America, South Africa, Japan, Israel,

Turkey and newly industrialised countries of South East Asia;

(iii) Upgradation of Quality standard to make India's export oriented crafts competitive in the international market.

(iv) Availability of raw material at internationally competitive price;

(v) Duty draw-back for certain crafts to neutralise duties; and

(vi) Export promotional measures viz buyer-seller's meets, participation in international fairs and organisation of Trade Fairs in India.

#### Bonus to Central Government Employees

2620. DR. BALIRAM : Will the Minister of FINANCE be please to state :

(a) whether bonus is paid to the employees of Central Government drawing a pay upto Rs. 3500/- per month;

(b) whether any requests have been made by various employees associations to raise the limit;

(c) if so, the steps taken by the Government in this regard, and

(d) the time by which the bonus limit is likely to be raised?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Bonus is admissible to the Central Government